

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 223 of 2020**

**IN THE MATTER OF:**

**Rajgad Placement Pvt. Ltd.**

**...Appellant**

**Versus**

**The Registrar of Companies, Mumbai**

**...Respondent**

**Present: -**

**For Appellant: Mr. C.S. Puneet Bhatia, Advocate.**

**For Respondent: Mr. Sanjeev Kumar Mohanty, (RoC WB).**

**O R D E R**  
**(Virtual Mode)**

**19.01.2021** When the case was called out the learned counsel for the Appellant Mr. C.S. Puneet Bhatia is present.

2. From the perusal of the order dated 22<sup>nd</sup> December, 2020 whereby the learned counsel for the Appellant was directed to file copy of the Reply of RoC, Mumbai report in the form of paper book which is taken on record.

3. Mr. Sanjeev Kumar Mohanty on behalf of RoC, Mumbai /Respondent is present. He submits that he has not received Memo of Appeal and documents filed by the Appellant in terms of the order dated 22<sup>nd</sup> December, 2020.

4. Learned counsel for the Appellant is directed to serve the Memo of Appeal and documents which he has filed in terms of the order dated 22<sup>nd</sup> December, 2020 through email as well as Hard Copy to the learned counsel for the Respondent within three days.

5. Mr. Sanjeev Kumar Mohanty, appearing on behalf of Respondent is directed to furnish his e-mail address to the learned counsel for the Appellant in course of the day.

6. List the Appeal 'For Admission (After Notice)' on **03<sup>rd</sup> February, 2021**.

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**

R.N./ nn /

Company Appeal (AT) No. 223 of 2020